

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.02.2020

PRIORITY CAUSE LIST – 1

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 389/BB/2019	For admission	Sec 7 of I&B code 2016	M/s Skylark Ithaca Buyers Welfare Association	Joshua H Samuel, Advocate	M/s Skylark Mansions Pvt Ltd	

ADVOCATE FOR PETITIONER/s:

CHRISTOPHER.E
9844068311

Advocate for
Petitioner 

ADVOCATE FOR RESPONDENT/s:

Shri A.J
(SHRIKAR A.J)

ORDER

Heard Mr.Christopher.E, learned Counsel for the Petitioner and Mr. Shrikar.A.J, learned Counsel for the Respondent. In the C.P (IB) No.389/BB/2019, the case is being listed on various dated from November 2019 however the Respondent has not chosen to file any statement of objections till today. In the meanwhile the learned Counsel is insisted to initiate CIRP as though the Respondent has suffered by the order passed by RERA and not only completing with the orders in respect of the several Home Buyers. The claim in this case is more than 126 crores. Therefore before initiating CIRP we would like to hear to Managing Director of the Corporate Debtor so that to take decision to initiate CIRP has there are more than 200 Home Buyers, therefore M.D of the Corporate Debtor is interested to place his contention before the Tribunal on 07.02.2020, otherwise the Bench will take the matter.

Post the case on **07.02.2020**

MEMBER (T)

MEMBER (J)

